

Name of the Corporate Debtor	02-02-2024	List of creditors as on:	23-Jul-24
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Annexure 1 - List of secured Financial Creditors belonging to any class of creditors

SI No	Name of Creditor	Details of Claim received Amount Claimed	Details of claims admitted						Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any
			Amt of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC					
1	Punjab National Bank	23,12,69,28,130	20,10,22,85,850	Financial Debt	20,10,22,85,850	20,10,22,85,850	No	24.76%	-	-	-	3,02,46,42,280	
2	Union Bank of India	17,27,39,07,116	16,20,09,52,965	Financial Debt	16,20,09,52,965	16,20,09,52,965	No	19.95%	-	-	-	1,07,29,54,151	
3	Indian Overseas Bank	15,87,12,90,401	14,19,88,51,717	Financial Debt	14,19,88,51,717	14,19,88,51,717	No	17.49%	-	-	-	1,67,24,38,683	
4	Central Bank of India	13,91,92,70,489	13,91,92,70,489	Financial Debt	13,91,92,70,489	13,91,92,70,489	No	17.14%	-	-	-	0	
5	J.C. Flowers Asset Reconstruction Private Limited (trustee of JCF Yes Trust 2022-23/3) (see Note 3)	6,77,65,24,452	6,77,65,24,452	Financial Debt	6,77,65,24,452	6,77,65,24,452	No	8.34%	-	-	-	-	
6	UCO Bank	5,40,72,98,240	4,40,33,14,901	Financial Debt	4,40,33,14,901	4,40,33,14,901	No	5.42%	-	-	-	1,00,39,83,338	
7	Bank of Baroda	4,17,64,35,073	3,62,85,82,650	Financial Debt	3,62,85,82,650	3,62,85,82,650	No	4.47%	-	-	-	54,78,52,423	
8	Bank of India	2,23,59,58,050	1,97,04,94,012	Financial Debt	1,97,04,94,012	1,97,04,94,012	No	2.43%	-	-	-	26,54,64,038	
	<b>TOTAL</b>	<b>88,78,76,11,950</b>	<b>81,20,02,77,037</b>	-	<b>81,20,02,77,037</b>	<b>81,20,02,77,037</b>	-	<b>100.00%</b>	-	-	-	<b>7,58,73,34,914</b>	

**Note**

- Some claims are partly under verification on account of reconciliation of interest calculated
- Prior to commencement of the corporate insolvency resolution process under the Insolvency and Bankruptcy Code, 2016, Vadraj Cement Ltd (VCL) was undergoing winding-up proceedings under the provisions of Companies Act, 1956 and an official liquidator was in charge of VCL. The resolution professional is still awaiting receipt of certain information and documents from the erstwhile official liquidator/management of VCL. The claims of creditors may need to be further reconciled and verified as and when relevant information is received from the erstwhile official liquidator/management.
- The last available audited financial statements for VCL are as on March 31, 2018, and the claims submitted by creditors have been verified on a best-efforts basis based on the limited available information.